

## HIGH COURT OF BOMBAY AT GOA, PORVORIM

Information in connection with Criminal Cases involving Member of Parliament  
/Member of Legislative Assembly (MPs/MLAs).

Ref: Writ Petition ( Civil ) No. 699 of 2016 ( Supreme Court) ( Ashwini Kumar Upadhyay  
Vs Union of India & Ors.)

<b>Sr. No.</b>	<b>Name of the Member of Parliament/ Member of Legislative Assembly ( MPs/ MLAs)</b>	<b>Case No.</b>	<b>Case Status</b>
1	<b>DIGAMBAR VASANT KAMAT</b> Vs DIRECTORATE OF ENFORCMENT, GOVT. OF INDIA, THR. RAJESH NAIR AND ANR	CRIR/22/2024	For Orders
2	<b>CHURCHIL ALEMAO</b> Vs DIRECTORATE OF ENFORCMENT, GOVT. OF INDIA, THR. RAJESH NAIR, ASST.DIRECTOR AND ANR., <b>DIGAMBAR VASANT KAMAT (Respondent no.2)</b>	CRIR-F- No. 625/ 2021	For Orders
3	<b>SANKALP P. AMONKAR</b> Vs STATE OF GOA, THR. CHIEF SECRETARY AND 14 ORS	WPCR/117/2022	Admitted_unre ady matter

Sd/-

( Ram Subrai Prabhudessai )  
**Registrar (Judicial)**

**High Court of Bombay at Goa**

**DATE: 03-06-2024**